

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 801
Appeal -544/59/ND/2019
CA/346/2023, CA/347/2023 & CA/349/2023

IN THE MATTER OF:

M/s. Chandra Mohan Jhaveri

...APPLICANT

Vs

M/s. Hero Moto Corp Ltd.

...RESPONDENT

Section

U/s 59 of Comp. Act, 2013

Order delivered on 10.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Rajnish Kumar, Adv.

For the Respondent

**:Mr. Athrav Gupta, Adv., Mr. Vijayesh
Atre, Adv. for R2 (Pratibha Jhaveri), Ms.
Mini Ravindran, Adv. for R3 (Varun
Jhaveri and Ms. Archana Kher, Adv. for
R4 (Abhay Jhaveri)**

ORDER

CA/347/2023 & CA/346/2023

Arguments heard. The parties are at liberty to file written submissions along with case file if any, within ten days. List the matter on **31.05.2024**.

CA/349/2023

List the matter on **31.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)